

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 06
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.) ... Applicant/Petitioner
Vs
International Recreation and Amusement Ltd. ... Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(CIRP).

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Manish Raghav, Adv.
Mr. Mayank Ratnap Akkhe, Advocate in IA-2087/19
Mr. Varun Sharma, Akhil Kukreja, Sanchita Chamoli; for
Applicant in IA-4662/2021
Mr. Subhay Choudhary, Aman Mehta, Advs. IA-3416/2024
For the RP : Mr. Abhishek Anand, Mohd Nazim Khan for RP
For the SRA : Mr. Nilotpall Shyam, Advocate
For the AR : Ms. Keshni Kumar, AR of Class
For Homebuyer : Mr. Siddharth Banthia for Homebuyer in CA-1937 & 2764
of 2019, Inv./P-28/2021

ORDER

Ld. Counsel Mr. Abhishek Anand for the RP appeared and sought two weeks time to complete the pleading in the pending IAs and also undertakes to file an updated chart on the pending applications.

At the request, list the matter **on 31.07.2024.**

IA-3093/2024 and New IA-3416/2024

Notice of the applications be issued to the Respondent(s)/non-applicant(s), subject to the maintainability of the applications.

List the matter **on 31.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)